[श्रीमति शीला कौल]

यह भी जिक्र किया गया कि जो हमारा एक्ट है उसमें कुछ त्रुटियां हैं और उसमें हमें कुछ संशोधन वगरह करने चाहिएं। इस के ऊपर भी हम ध्यान देंगे। यह एक्ट 1976 में लागू हुआ था। हम देखेंगे कि इसमें क्या-क्या कमियां रह गई हैं और जो परिवर्तन करने जरूरी होंगे व हम आप लोगों की राय से करेंगे।

12.48 hrs.

STATEMENT *RE*. SETTING UP OF O COMMISSION FOR A HIGH COURT BENCH IN WESTERN UTTAR PRADESH

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): Mr. Speaker, Sir, On 15th April, 1981, I stated in this House that the Government had decided to set up a three-member Commission to consider all aspects arising out of the demand for the constitution of a Bench for the Western Districts of Uttar Pradesh and various aspects of the recommendation made by the State Government.

2. I take this opportunity to inform the House that the Commission has been constituted and will be headed by Shri Jaswant Singh, retired Judge, Supreme Court of India. Shri Produtoor Sriramulu, a retired Judge of Andhra Pradesh High Court and Shri Karam Singh, a retired officer of the Indian Administrative Service will be its Members. The Commission will have its headquarters at New Delhi and will be required to submit its report within six months.

I make an appeal to all concerned to extend full cooperation to the Commission.

श्री जयपाल सिंह कश्यप (आंवला): अपने पश्चिमी जिलों के लिए हाई कोर्ट स्थापित करने का निर्णय सिद्धान्त रूप में ले लिया है या अभी इसे कमीशन पर ही छोड दिया है ?

श्री पी० शिवशंकर : यह सारा इशू कमीशन के सामने है (व्यवधान)।

MR. DEPUTY-SPEAKER: He wants your co-operation.

12.49 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): With your permission, Sir, I rise to announce that, Government Business in this House during the week commencing 7th September, 1981 will consist of:

1. Consideration of any item of Government Business carried over from today's Order Paper.

2. Discussion and voting on the Supplementary Demands for Grants (General) for 1981-82.

3. Discussion on the Resolution seeking disapproval of the State of Nagaland (Amendment) Ordinance, 1981 and consideration and passing of the State of Nagaland (Amendment) Bill, 1981, as passed by Rajya Sabha.

4. Consideration and passing of the following Bills:—

(a) The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1981, as passed by Rajya Sabha.

(b) The Economic Offences (Inapplicability of Limitation) Amendment Bill, 1981.

5. Discussion on the Resolution seeking disapproval of the following Ordinances together with consideration and passing of the Bills in replacement of them:—

(a) The Income-tax (Amendment) Ordinance, 1981.

(b) The Essential Services Maintenance Ordinance, 1981.

6. Consideration and passing of the following Bills, as passed by Rajya Sabha:—

(a) The Special Courts (Repeal) Bill, 1981.

(b) The Cinematograph (Amendment) Bill, 1981.

(c) The Sales Promotion Employees (Conditions of Service) Amendment Bill, 1980.

MR. DEPUTY-SPEAKER: Shri Madhukar. I hope you will not take more than two to three minutes. Be short. There are ten members. It will take one hour. Then, you will have no time to speak. That is what I am telling you.

श्री कमला मिश्र मधुकर (मोतीहारी): बिहार के पूर्व चम्पारन जिले के कल्याणपुर अंचल के शिशवापटना ग्राम के एक हरिजन बालक जिस की उम्र 15 साल की रही होगी की स्थानीय पुलिस आफिस के एक जमादार ने 25 अगस्त, 1981 को पकड़ कर गंडक योजना की कालोनी के एक कमरे में बन्द कर इतनी पिटाई की कि उसकी मृत्यु हो गई। उस पर कोई मुकदमा या अपराध करने का चार्ज नहीं था। इस घटना से सारे जिले में रोष एवं क्षोभ व्याप्त है। काफी तनाव उत्पन्न हो गया है। मैं चाहता हूं कि हरिजनों पर बढ़ते हुए अत्याचारों के मामलों को अगले सप्ताह की कार्य सूची में शामिल किया जाए और उस पर चर्चा करवाई जाए।

MR. DEPUTY-SPEAKER: Thank you, very much, Mr. Madhukar. Shri Banatwalla.

SHRI G. M. BANATWALLA (Ponnani): Mr. Deputy-Speaker, Sir the Government business should include a statement by the Government on an important matter. Recently, an all-party delegation from Kerala, led by the State Chief Minister, met the Prime Minister in New Delhi. The delegation has presented a memorandum on certain important matters like import policy regarding coconut oil, natural rubber and cocoa. Crisis in tea industry in Kerala, and others. These are matters which are having a great adverse effect on the economy of Kerala. Earlier, the Kerala Legislative Assembly had also passed a resolution to move the Union Government in the matter. I urge upon the Government for an early statement giving its reaction to these vital issues.

श्री मनी राम बागड़ी (हिसार): मैं डेमोक्रेटिक सोशलिस्ट पार्टी का मेम्बर हूं। चूंकि ये अखबार वाले कभी कुछ लिख देते हैं और कभी कुछ इसलिए मैं यह बता रहा हूं। स्पीकर की कड़वी नजर हमारी तरफ है।

MR. DEPUTY-SPEAKER: Why do you talk about everyday. You are announcing it every day.

श्री मनी राम बागड़ी: फिर भी दूसरी पार्टी का बता देते हैं, क्या करें।

श्री रामावतार शास्त्री (पटना): मेरा नाम रेडियो पर त्यागी आ जाता है।

MR. DEPUTY-SPEAKER: May be, he may be in any party but the socialism or socialist must be there.

श्री मनीराम बागड़ी: मैं डैमोक्रेटिक सोशलिस्ट पार्टी का हूं। हरियाणा में कीटनाशक

[श्री मनी राम बागड़ी]

दवाओं के घोटाले की खबर ने काफी तहलका मचा दिया है। एक रिपोर्ट में यह कहा गया है कि टोहाना (हिसार) में 688 बोरी मिलावटी कीटनाशक और 2 हजार खाली कनस्तर पकड़े गए हैं। इस सम्बन्ध में कृषि विभाग के कई अधिकारियों को पकड़ा गया है।

इन जाली कीटनाशक दवाओं से किसानों को काफी नुकसान होगा और वे बहुत परेशान हैं। कृषि मंत्री हरियाणा ने यह शिकायत की है कि पुलिस ने रिपोर्ट के बावजूद अपराधियों को गिरफ्तार नहीं किया है।

(2) पुलिस आयोग की रिपोर्ट जो कमीशन ने तैयार की, सदन पटल पर रखी नहीं गई और न ही इस पर चर्चा हुई जिससे पुलिस विभाग में असंतोष फैल रहा है। यहां तक कि पुलिस कर्मचारी संगठन ने सदन के सामने सत्याग्रह करके गिरफ्तारी दी।

मेरा सरकार से आग्रह है कि इस मामले की पूरी जांच पड़ताल करें। यह मामला सदन की अगले सप्ताह की कार्यवाही में शामिल किया जाय।

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, heinous crime is being committed against women in various parts of the country. It is a very serious matter. We have already witnessed it in Shivpuri district of Madhya Pradesh. Therefore, Government should take it seriously and provide time for discussion in this House. The second matter is that the University Grants Commission's Report has not been discussed for several years. Therefore, Government should provide time for the discussion of that Report because education is a vital subject.

श्री जयपाल सिंह कश्यप (आंवला): मान्यवर, 4 सितम्बर, 1981 की कार्यसूची की आगामी सप्ताह की कार्यसूची में निम्न दो मामले शामिल कराने हेतु बयान देना चाहता हूं:

(1) धींवर, मल्लाह, केवट, कहार, निषाद समाज के उत्थान हेतु एवं सामाजिक और आर्थिक विकास हेतु केन्द्रीय सरकार शीघ्र आवश्यक कदम उठाये और इनके उद्योग-धन्धों में विशेष सुविधा देने के प्रश्न पर आगामी सप्ताह विचार करे।

(2) बेरोजगारी दूर करने के उद्देश्य से सरकारी व अन्य कर्मचारियों की अवकाश की आयु सीमा 54 वर्ष की जाये और ओवरटाइम समाप्त कर बेरोजगार लोगों को रोजगार के अवसर बनाये जायें।

PROF. RUP CHAND PAL (Hooghly): Sir, I want a discussion in the House next week on the following two subjects.

A large number of industries in our country have become sick as a result of wrong policies and unscrupulous practices of the owner and management of the several industries. There have been repeated appeals to the Government of India on behalf of the workers and employees to immediately nationalise these industries which have been deliberately made sick in parochial private interest. The jute industry, tea industry, textile industry have been allowed to pursue such policies as could make many of the units in these industries sick. But the Central Government have not so long paid heed to the demand of nationalisation or at least take over of these sick units. In the interest of our economy as also in the interest of lakhs of workers and employees of these sick units such units should immediately be taken over. Scarcity of raw materials and marketing facilities are also some of the causes of sickness of some units. There have been repeated appeals for natinalisation or taking over of units like Inchek Tyres Ltd., National Rubber Ltd., Mohni Mills Ltd. etc. where

thousands of workers are facing severe hardships.

My second point is that the jute growers in North Bengal and other parts of Eastern region are not getting fair price of raw jute. Although the peasants' organisations have been persistently demanding Rs. 300/- per quintal as purchase price of raw jute, the Central Government has fixed Rs. 175/- per quintal as purchase price. But Jute Corporation of India is not entering the market and price of raw jute has come down to as low as Rs. 30/- per quintal at some places.

Sir, I would like to have discussion on both these issues in the next week's business.

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, a large number of Bills passed by the West Bengal Assembly cannot become law as the required assent to be given by the President of India has either not been given or has been withheld. The Bills relate to very important subjects like Land reforms, Industrial Adjudication, Education etc. It is a matter of grave concern that Bills duly passed by a competent Legislature, giving effect to the policies of the State Government, which have been approved by the people, cannot be given effect to, which has resulted in the non-implementation of the Laws and the perpetuation of the evils sought to be removed, and bringing about the necessary changes. The Central Government cannot be allowed to frustrate the policies and programmes of the State Government in an arbitrary manner. Therefore, I request that a proper discussion should be held so that the Federal structure in the country may not totally crumble down.

My second point is this Calcutta Port serves the economy of the whole Eastern region. It should be the concern of the country as a whole to improve the functioning of the Port. Not only no adequate steps are being taken by the Central Government to that effect, but, a move is afoot to delink Haldia Port from the Calcutta Port, to the serious detriment of the economy. The West Bengal Assembly has already passed unanimously a Resolution against the proposal to delink Haldia from Calcutta and a Delegation of M.L.As' has also called on the Prime Minister. It is absolutely essential that this important matter should be discussed in the House at the earliest opportunity.

SHRI ASHFAQ HUSSAIN (Maharajganj): An Amendment Bill is before the Parliament to safeguard the Minority Status of the Aligarh Muslim University. There is widespread feeling in the country and there is a movement also for the restoration of the Minority character of this University. It is also there in the election promises of almost all the national political parties. So, I feel that it should come in this Session and in the next week.

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष महोदय, कानून और व्यवस्था में सुधार के दावे के बावजूद दिल्ली तथा देश के दूसरे राज्यों में स्थिति बद से बदतर होती जा रही है। किसी के जानमाल की सुरक्षा की कोई गारंटी नहीं है। असामाजिक तत्वों ने सर्वत्र लूटमार एवं हत्याओं का राज्य कायम कर रखा है। अधिकांश मामलों में पुलिस भी वैसे ही लोगों की सहायक बन गई है।

पिछले कुछ वर्षों में कानून और व्यवस्था के क्षेत्र में एक नई घटना घट रही है। राजनैतिक हत्याओं का खतरनाक दौर शुरू है। बिहार, उत्तर प्रदेश, हरियाणा तथा कुछ अन्य राज्यों में राजनीतिक विरोधियों की बड़े पैमाने पर हत्याएं करवाई जा रही हैं जिनमें विधायक भी शामिल हैं। स्वयं बिहार में पिछले लगभग दो वर्षों के दौरान विरोधी दलों के लगभग डेढ़ सौ कार्यकर्ताओं की गोली मारकर हत्याएं करवा दी गई हैं। उनमें

[श्री रामावतार शास्त्री]

अधिकांश भारतीय कम्युनिस्ट पार्टी तथा दूसरे वामपन्थी दलों के कार्यकर्ता थे ।

इस महत्वपूर्ण सवाल पर इस सदन में विचार करना अत्यावश्यक है । अतः इसे अगले सप्ताह की कार्य-सूची में शामिल किया जाये ।

दूसरे हरिजनों, आदिवासियों तथा दूसरे कमजोर वर्ग के लोगों पर सम्पूर्ण देश में जुल्म दिनों दिन बढ़ते जा रहे हैं । उनकी हत्याओं, झोंपड़ियों एवं सम्पूर्ण ग्राम को जलाकर राख कर देने के समाचार आये दिन मिल रहे हैं । अभी 22 अगस्त को बिहार के पूर्णिमा जिले के भवानीपुर थानान्तर्गत माराटोल ग्राम की हरिजन बस्ती के जमींदारों के गुण्डों ने जला दिया और उनके माल असबाव को लूटकर ले गये । हरिजनों को बुरी तरह से पीटा भी । अतः इस प्रकार के जुल्मों को रोकने सम्बन्धी वातों पर इस सदन को अवश्य विचार करना चाहिये ।

श्री सत्यनारायण जटिया (उज्जैन) : उपाध्यक्ष महोदय, सारे देश में विद्युत की कमी के कारण खरीफ की फसलों को लगने वाली सिंचाई नहीं हो पा रही है । स्थान-स्थान पर वर्षा समय पर न होने के कारण भी यह समस्या अधिक विषम बन गई है । धान, मोटे अनाज और तिलहन तथा दालों के उत्पादन को खतरा बना हुआ है । बिजली के अभाव में अनेक उद्योगों और कारखानों का उत्पादन प्रभावित हुआ है, जिसके कारण कई उद्योगों में कर्मचारियों को काम नहीं मिल पा रहा है ।

जहां राजस्थान का एटामिक पावर स्टेशन पूरी क्षमता से उत्पादन नहीं कर रहा है, वहां मध्य प्रदेश के गांधी सागर हाइडल पावर स्टेशन का विद्युत उत्पादन गांधी सागर बांध में पर्याप्त पानी न होने कारण प्रभावित हुआ है इतना ही नहीं, मध्य प्रदेश के ताप बिजली-घरों में खराबी आ जाने के कारण भी 1530.5 मैगावाट क्षमता का आधा उत्पादन हो रहा है । अमरकंटक के दो जैनीरेटिंग सैट्स बन्द होने से तथा कोरबा में बायलर की खराबी से स्थिति और बदतर हो गई है ।

ऐसी स्थिति में ऊर्जा के महत्वपूर्ण विषय को अगले सप्ताह की चर्चा में सम्मिलित किया जाए ।

खाद्य तेलों की अनुपलब्धता के कारण खाद्य तेलों के भावों में काफी तेजी है । आयातित रेपसीड खाद्य तेल और पाम आयल उचित दर की दुकानों से उचित दर पर वितरित होने के बजाए खुले बाजार में काफी महंगा बेचा जा रहा हैं ।

मध्य प्रदेश को केन्द्र सरकार ने प्रति-माह 3000 टन क्रूड खाद्य तेल का आवंटन किया है । यह तेल मध्य प्रदेश की रिफाइनरीज द्वारा शुद्ध कर 94 प्रतिशत मात्रा में चार सप्ताह में सरकार द्वारा उपभोक्ताओं तक पहुंचाया जाना चाहिए था । शर्त के अनुसार यदि चार सप्ताह में मध्य प्रदेश सरकार इसको वितरण के लिए नहीं उठाती है, तो उसे यह अधिकार दिया गया कि वह शुद्ध किया गया खाद्य तेल बाजार में स्वतः बेच दे । इसमें रुचि ट्रेडर्ज, इन्दौर को कुल तेल का 80 प्रतिशत रिफाईनिंग आवंटित किया जाता था । खाद्य तेलों के अभाव की स्थिति में यह शर्त क्यों रखी गई ?

किन्तु अब मध्य प्रदेश को पिछला तीन माह का खाद्य तेल का कोटा नहीं मिला है और इसका कारण यह है कि मध्य प्रदेश सरकार केन्द्र सरकार द्वारा दिए जा रहे शुद्ध "रिफाइन्ड" खाद्य तेल को लेने से इन्कार कर रहा है, जबकि केन्द्र सरकार हैदराबाद से मध्य प्रदेश को शुद्ध तेल लेने का आग्रह कर रही है । मध्य प्रदेश सरकार की रुचि क्रूड तेल लेने में है, जबकि" केन्द्र "शुद्ध" देना चाहता है ।

ऐसी स्थिति में मध्य प्रदेश के हिस्से का 9000 टन खाद्य तेल अब तक मध्य प्रदेश को नहीं मिला है, जिसके कारण मध्य प्रदेश के आम उपभोक्ता को अकारण महंगा तेल खरीदने के लिए बाध्य होना पड़ रहा है। अतएव केन्द्र सरकार मध्य प्रदेश को शीघ्र खाद्य तेल का प्रदाय करे।

यह विषय भी अगले सप्ताह की चर्चा में आना चाहिए।

MR. DEPUTY-SPEAKER: You should be brief, so that you do not waste the time of the House. It is onty in the interest of the Opposition. Yesterday I did not call many of the Members from the Opposition. Shri Chitta Basu is an example. Therefore, I want that you should be very careful in spending the time of the House.

SHRI BHISHMA NARAIN SNGH: Sir, I am extremely grateful to the Hon. Members for the valuable suggestions they have made. I will go through the proceedings and as usual, Sir, if I think proper, then I will bring to the notice of the Business Advisory Committee.

13fl09 hrs.

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE FOR THE NATIONAL CADET CORPS

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): Sir, I beg to move:

"That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

MR. DEPUTY-SPEAKER: There is a request from the Government that we could take up the Bill of Mr. Sathe.

SHRI RAMAVATAR SHASTRI: (Patna): No, it will take at least half-an-hour.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): I am just requesting. We can break for lunch after finishing this.

(*Interruptions*)

SHRI RAMAVATAR SHASTRI It is not the rule. How can you extend.

MR. DEPUTY-SPEAKER: Yes, the House adjourns to meet at 2.10 p.m.

13.10 hrs.

The Lok Sabha then adjourned for Lunch till ten minutes past fourteen of the Clock.